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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATION*The 29th June 1943*

No. 5342-S.T.—The following notification issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor,
C. S. JHA

Secretary to Government

New Delhi, 8th April 1943

No. 5-DC(12)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (2) of rule 81 of the said Rules, clause (aa) shall be re-lettered as clause (ab), and before that clause as so re-lettered, the following clause shall be inserted:—

“(aa) for collecting any information or statistics with a view to the rationing of any article essential to the life of the community”.

B. G. HOLDSWORTH

Secretary to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS*The 23rd June 1943*

No. 12917-Com.(C)—The following notification, issued by the Government of India, Department of Labour is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

New Delhi, 2nd June 1943

No. L-826—In exercise of the powers conferred by sub-section (1) of section 3 of the War Injuries Ordinance, 1941 (No. VII of 1941), the Central Government is pleased

to direct that the following further amendment shall be made in the War Injuries Scheme, 1942, namely:—

In sub-clause (3) of clause 34A of the said scheme, for sub-paragraph (b) the following sub-paragraph shall be substituted, namely:—

“(b) in all other cases, in instalments, at the time of making payments under the award, at such rate as the Claims Officer may think fit, not exceeding half of the quarterly, monthly or half-monthly payment under the award, as the case may be”.

H. C. PRIOR

Secretary

The 23rd June 1943

No. 12919—Com.-16/43-Com.(C)—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 22nd May 1943

No. 19-I.T.C./43—In exercise of the powers conferred by Rule 84 of the Defence of India Rules, the Central Government is pleased to direct—

(1) that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 25/I.T.C./40, dated the 31st December, 1940 (hereinafter referred to as the said notification), namely:—

In the Schedule annexed to the said notification, after item (zzj) the following items shall be inserted, namely:—

“(zzk) The following precision and measuring tools falling under item No. 77 of the Tariff Schedule, namely:—

Micrometers	Straight Edges
Universal Surface Gauges	Indicator Attachments

Vernier Height Gauges	Vernier Callipers
Vernier Depth Gauges	Universal Bevel Protractors
Micrometer Depth Gauges	Protractors
Rule Depth Gauges	Combination Sets
Planer and Shaper Gauges	Stainless Steel Draftsman's Protractors
Taper Parallel Gauges	Gear-tooth Verniers
Screw Pitch Gauges	Speed indicators
Fillet and Radius Gauges	Hardened and Ground steel Parallels
Feeler Gauges	Die maker's Squares
Thickness Gauge Stocks	Hardened steel Squares
Twist Drill and Machine Screw Tap	Combination Squares
Calliper and wire Gauges	Universal Bevels
Drill and wire Gauges	Automatic Centre Punches
Jobber's Drill Gauges	Combination Calliper and dividers
Drill point and Depth Gauges	Steel Rules
Rolling Mill Gauges	Measuring Tapes and Tool Maker's Buttons falling under item No. 71 of the Tariff Schedule.
English Standard wire Gauges	
Dial Gauges	
Dial Test Indicators	
Lathe Test Indicator	

(zzl) The following hand tools falling under item No. 71 of the Tariff Schedule, namely :—

Blades, Hacksaw ; Cutters, glass ; Dressers, emery wheel ; Expanders, tube, Files ; Rasps and Saws ”.

(2) that the prohibition contained in the said notification shall not apply to goods of the description mentioned in sub-paragraph (1) above, which are covered by a special licence issued under exception (vi) to the notification of the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August, 1941, at any time before this notification comes into effect.

New Delhi, 22nd May 1943

No. 20-I.T.C./43—In pursuance of exception (iv) to the notification of the Government of India in the Department of Commerce, No. 25-I.T.C./40, dated the 31st December, 1940 (hereinafter referred to as the said notification), and in supersession of notification No. 15-I.T.C./43, dated the 1st May, 1943, the Central Government is pleased to authorise the Director (Licences) and the Assistant Director (Licences) in the Directorate General, Munitions Production, Calcutta, to issue special licences covering any materials of the descriptions specified under items Nos. (ZN) to (ZZL) inclusive in the Schedule annexed to the said notification.

New Delhi, 22nd May 1943

No. 21-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of Rule 84 of the Defence of India Rules,

the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, namely :—

In part B of the Schedule annexed to the said notification—

(i) in item 61, at the end of the existing entries in column 2, the words “ but excluding Tool Maker's Buttons and hand tools falling under the Schedule to notification No. 25-I.T.C./40, dated the 31st December 1940. ”, shall be inserted ; and

(ii) in item 86, at the end of the existing entries in column 2, the words, “ and precision and measuring tools falling under item (zzk) of the Schedule to notification No. 25-I.T.C./40, dated the 31st December, 1940 ”, shall be inserted.

N. R. PILLAI
Secretary

HOME DEPARTMENT NOTIFICATION

The 24th June 1943

No. 1949-C.—The following notification by the Government of India, Home Department, is republished for general information

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

New Delhi, 3rd June 1943

No. 33/1943-Poll.(1).—The following Order is published for general information :—

ORDER

In exercise of the powers conferred by rule 41 of the Defence of India Rules, the Central Government is pleased to direct—

(a) that all matter relating to India, written or spoken or purporting to have been written or spoken, by Mr. Louis Fischer, the American journalist and author, shall, before being published in British India, whether in the original or in a translation, in any book, pamphlet, newspaper or other document, be submitted by the printer, publisher or editor of the document to the Chief Press Adviser, New Delhi, for scrutiny ; and

(b) that no such matter as aforesaid shall be published by any printer, publisher or editor in British India, except with the written permission of the Chief Press Adviser, New Delhi.

VISENU SAHAI
Joint Secretary